

by the election. No declaration for Vananchal Pradesh has been made, although struggle for it has been continuously going on for the past sixty years and there is a consensus of all concerned over the issue. I want to know from the Govt. the basis on which status of a state has been declared for Uttarakhand and why a separate state for Vananchal in Bihar has not been declared? The Hon. Minister a present in the House, he should tell his reaction about it. If the minister does not make a declaration on the lines of Uttarakhand, there shall be blockades many times and the Govt. will also have to suffer a big loss thereby. I may also add that a slur comes to you that you are doing this because of elections being held in U.P. and not doing in Bihar because there is no election in Bihar although their demand and struggle is genuine and legitimate. Don't take it as a charge. No seat has been won there by the Janta Dal, whereas all the seats there have been pocketed by the Bharatiya Janta Party. Therefore, it is also a subsisting path. I submit that the Govt. should have a correct approach to this issue and declare a separate state for Vananchal also....(Interruptions)

SHRI LALMUNI CHAUBEY (BUXAR): Sir, the Govt. should say some thing about it.

MR. DEPUTY-SPEAKER: Your point has been noted.

[English]

MR. DEPUTY-SPEAKER: You cannot read papers during Zero Hour. Please conclude it.

SHRI S. AJAY KUMAR: So far no response has come from the Central Government. The state Government, with its limited resources, has decided to implement a project submitted by the centre for Earth Sciences Studies. I would urge upon the Government to provide the assistance of the Geological Department to undertake a thorough study and to implement measures in this regard.

[Translation]

SHRI SUKH LAL KUSHWAHA (SATNA): Mr. Deputy-Speaker, atrocities are being committed everyday on the Dalits and Adivasis in Madhya Pradesh. In my Satna Parliamentary Constituency, in Amarpatam development block, on 5-3-96, in village Panchayat Majhganwa, layout work was done by the Govt. and the district Administration. For construction of the colony of Dalits and Adivasis, land was given to them for construction of houses and on 5-3-96 signatures were affixed by the Sarpanch, Patwari and the Pargana officer on the documents. Houses were built up by most of the people on the allotted land lying vacant near the pond. on 8-7-96. I inaugurated the built houses colony there in the presence of Satna district chief and other officers. After some days the officers of district Administration under pressure from ruling party got the pond filled up with

excessive water and most of the houses were drowned and the locality was uprooted.

Sir, in a similar manner, in our Nagid block, in Majhganwa block in Bandi village Panchayat, 50-60 families were given lease deads (pattas), which subsist even to-day. But due to the connivance of the district Administration, 60 houses have been uprooted. This is a matter of great concern and unfortunate one. ... (Interruptions)

I have to ask why that locality was not uprooted earlier. I talked about it with the officers of the district Administration and district President on phone as to why that locality was being sub-merged by way of excessive filling of water in the pond and requested that the locality should be saved, otherwise 50 families will drown in it and their houses would be destroyed making them homeless. We went to the site and presented the case before the minister concerned. I requested him on phone to protect the locality from drowning, as the localities were set-up under his orders and in a legitimate manner. But he flatly refused and told me to go anywhere to complain, even in a legislature. Surpanch will be and fly in a helicopter, I have with me a document. I want that strict action should be taken against such a person, officer, who insults the highest legislature of the country. In addition, high level enquiring should at once be instituted into the act of rendering people homeless, and the officials responsible therefor should be taken to task and the houseless people should be rehabilitated immediately.

DR. LAXMINARAYAN PANDEY (MANDSAUR): Mr. Deputy-Speaker, there is a Cement unit of C.C.I. in Nayagan, Mandsaur. Last year due to lack of continuous supply of electricity, the local people resorted to great agitation. It was later on revealed that electric connection if that cement unit was cut by the Cement Corporation, because that unit had to pay arrears to the extent of crores of rupees on account of electricity charges. As it is within my constituency, I found out and it was revealed that earlier also on two occasions electric connection was cut, because the arrears were not paid. Now, thousands of labourers there are on the verge of becoming unemployed and therefore ready for starting agitation. With a view to avoiding labour unrest there, the Govt. should direct the Cement Corporation to arrange payment of crores of rupees in arrears on account of electricity charges of the cement unit, and ensure commissioning of the cement with and remove the mismanagement so far created there....(Interruptions)

[English]

MR. DEPUTY-SPEAKER: Shri E. Ahmed.

[Translation]

PROF. RASA SINGH RAWAT (AJMER): Mr. Deputy-Speaker, similar problem is faced in my area also, one